

specific question I will not repeat what Dr. Swamy had said—whether the Father of the Nation referred to only once whether there is no reference to Jallianwalla Bagh; no reference to Azad Hind Fauj. Is it true that even the sacrifice of Shri Lal Bahadur Shastri has not been mentioned? While discussing the Constitution, is it true that no reference to its federal structure is made? Mr. Speaker, Sir, you come from Punjab and you will be surprised and shocked to know that the Bhakra and Beas Dams have been described as the joint projects of Gujarat, Haryana and Punjab. Whereas the Imperial Bank was nationalised in 1945, is it true that the Time Capsule says that it was nationalised in 1949? If these historical facts were left in the Time Capsule for posterity then our history would have distorted. You have taken a proper, right, decision not to bury the capsule again.

SHRI S. B. CHAVAN: About the names which the hon. Member was pleased to mention here, the calendar of events are to be read together. Lal Bahadur Shastri's name has been mentioned thrice giving different events connected with his name. Dr. Rajendra Prasad's name has been mentioned three to four times. Dr. Zakir Hussain's name has also been mentioned. In 1963 Bharat Ratna for Dr. Zakir Hussain; in 1967 Zakir Hussain elected President and in 1969 death of the President, Dr. Zakir Hussain.

PROF. MADHU DANDAVATE: Sir, I referred to Azad Hind Fauj.

SHRI S. B. CHAVAN: About Gandhiji hon. Member is quite aware of the fact that there is a Gandhi capsule which is already there so in this entire thing only a brief reference has been made.

PROF. MADHU DANDAVATE: Sir, I asked a pointed question in respect of the joint project in which Gujarat

is shown for Bhakra and Beas. He has not replied to that. I asked about INA. I asked about Imperial Bank which has been shown to be nationalised in 1945 whereas it was nationalised in 1955. Are these wrong pieces of information given there for posterity?

SHRI S. B. CHAVAN: Government does admit that there are some factual inaccuracies. It will have to be corrected and we propose to do it through the same Indian Council of Historical Research Institute. As for the reference which hon. Shri Dandavate is making here that certain things have not been specially mentioned I do not think that Government can agree with it except to say that there are the factual inaccuracies.

PROF. MADHU DANDAVATE: Sir, what has he to say about the wrong information that is given. If they are to be corrected only because we took out the Time Capsule then our taking out the Time Capsule was correct.

SHRI S. B. CHAVAN: Sir, those inaccuracies were also mentioned by my predecessors as well as they said that some inaccurate statements had been made and there might be typographical errors also.

श्री धर्म दास शास्त्री : अध्यक्ष जी, मैं माननीय मंत्री जी से बड़े ब्रदब के साथ जानना चाहता हूँ कि इस काल पात्र को खोदने में कितना रुपया खर्च हुआ तथा उस का सदुपयोग हुआ या दुरुपयोग और मैं यह भी जानना चाहता हूँ कि जिन लोगों ने देश के लोगों को गुमराह किया, गन्तव्ययानी की, क्या सरकार उन के खिलाफ कोई कमीशन बैठाने की सोच रही है या नहीं ?

Irrigation Projects from Kerala awaiting Clearance

*270. SHRI V. S. VIJAYARAGHAVAN: Will the Minister of IRRIGATION be pleased to lay a statement showing:

(a) how many irrigation projects in Kerala are awaiting clearance from the Centre;

(b) the names of these projects and the cost of each of them together with the dates when the Centre has received them;

(c) whether any decision has been taken or any of them; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) to (d). Seven major and two medium irrigation projects received in the Central Water Commission from the Government of Kerala are awaiting clearance. The details giving names of these projects, their estimated costs, dates of receipt in the Central Water Commission and present position of examination are given in the statement laid on the Table of the House.

Statement

Details of pending projects of Kerala

S. No.	Name of Scheme	Latest estimated cost in Rs. lakhs	Date of receipt in Central Water Commission	Present position
(A) MAJOR SCHEMES;				
1.	Kakkadavu . . .	1335.50	17-9-74	Some representations have been received relating to damage on account of submergence by the proposed dam. The State Government have therefore proposed setting up a Committee to assess benefits vis-a-vis the damage from submergence. The project can be considered only after assessment by the Committee is completed.
2.	Muvattupuzha . . .	3808.15	28-6-75	The scheme has been finalised by the Central Water Commission after necessary scrutiny. It is proposed to be considered at the next meeting of the Advisory Committee of the Planning Commission for approval.
3.	Chimony . . .	1261.53	28-6-75	The Comments for Central Water Commission were sent to the State Government in January and May 1976. Replies to these comments were received from the State Government in March, 1977. These remained under correspondence between the Central Water Commission and the State. Finally the outstanding comments were discussed by the State Engineers with Central Water Commission in January, 1981. The State Engineers have now agreed to finalise the project in the light of these discussions and bring the same to Central Water Commission in March, 1981 for final clearance.
4.	Idamalyar . . .	1785.48	30-6-78	Replies to the comments sent by Central Water Commission to State Government in December, 1978, March and September, 1979 are awaited.

1	2	3	4	5
5.	Karappara Kuriarkutty-Irrigation Scheme	2685.60	22-2-79	Replies to the comments sent by Central Water Commission to State Government in June and September, 1979 and in January, 1980 are awaited.
6.	Kerala Bhavani	805.00	26-6-72	This scheme has been kept pending for want of Inter-State agreement on Cauvery Waters.
7.	Kuttiadi Augmentation Multipurpose Scheme	500.00	2-9-77	The scheme has been kept pending for want of Inter-State agreement on Cauvery waters.
(B) MEDIUM SCHEMES				
1.	Vamanapuram	3722	10-10-80	The project was considered by the Advisory Committee of Planning Commission on 28-11-80. Since the scheme was found to be very costly compared to the benefits, the State Government has been requested by Central Water Commission to review the proposals.
2.	Attapady	842	30-8-71	The scheme has been kept pending for want of Inter-State agreement on Cauvery Waters.

SHRI V. S. VIJAYARAGHAVAN: May I know from the hon. Minister how many more acres of land can be brought under irrigation if all these schemes are implemented?

SHRI Z. R. ANSARI: Sir, the total irrigated area from these schemes will be 0.195 million hectares.

SHRI V. S. VIJAYARAGHAVAN: Sir, the Kuriarkutty-Karappara and Attapady schemes are in my constituency. I understand that Attapady scheme was submitted to the Centre in 1971. 10 years have passed but no decision has been taken. Attapady is a tribal area. The development of this area depends upon this scheme. So I would like to know what steps are being taken to expedite the scheme.

SHRI Z. R. ANSARI: The Attapady scheme is a medium project. This scheme is kept pending because the Inter-State Agreement on Cauvery waters has yet to be arrived at between the riparian States. Until that agreement is made no action can be taken for the clearance of that project.

SHRI A. K. BALAN: What is the latest position of the Attapady medium irrigation scheme?

AN HON. MEMBER: He has replied to that.

SHRI A. K. BALAN: I asked what is the latest position.

SHRI Z. R. ANSARI: I may just inform him that Attapady irrigation scheme could not get clearance from the CWC because there is no agreement between the riparian States regarding the Cauvery waters. But this scheme, Attapady scheme, is being taken up by the State Government. Already an expenditure of Rs. 2.84 crores has been incurred upto 1980-81. Without the clearance from the CWC the Attapady scheme has been taken up by the State Government of Kerala. An expenditure of Rs. 2.84 crores has already been incurred.

SHRI K. LAKKAPPA: I want to know whether it is a fact that in Kerala, especially in Raynad division, there are on-going projects called

Manampadi and also Banasura. These are all tributaries to the river Kabini. Kabini goes into Cauvery. You are impounding water on these on-going projects of nearly 245 M.W. Thereby you are drying the Kabini river and preventing water from going into the river Cauvery. I do not know how, without getting proper clearance, the Kerala Government has been allowed to construct this project which prejudices the interest of neighbouring States and Karnataka in particular. May I know whether the Central Government will take immediate steps to stop this project until the disputes are settled?

SHRI Z. R. ANSARI: As far as my information goes, out of these 9 projects, 7 projects are major and 2 are medium projects. The only project which the State Government has taken up for implementation without the clearance of the CWC is Attapady irrigation project.

Death of Cattle due to Epidemics in Patna and Veterinary Doctors Strike

+

*271. **SHRI K. LAKKAPPA:**

SHRI H. N. NANJE GOWDA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that cattle in thousands are dying due to epidemics in Patna;

(b) whether veterinary doctors are on strike; and

(c) if so, what steps Government have taken to save the life of cattle?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) The Government of Bihar have informed that no cattle epidemics are reported in Patna and the question of death of cattle in thousands does not arise.

(b) No, Sir.

(c) Does not arise.

SHRI K. LAKKAPPA: My question is based on the facts reported in the 'Current' dated 24th January, 1981, I can show some photographs in this connection. The news item appeared in the 'Current' dated 24th January, 1981 which reported that are hundreds and thousands of cattle died due to epidemics. He has denied this. Would the hon. Minister kindly arrange to get necessary information from the State Government concerned whether such epidemics had occurred in North Bihar or not? I would also like to know whether the Veterinary doctors went on strike during this period and whether they are taking any remedial measures for preventing the disease.

SHRI R. V. SWAMINATHAN: I cannot reply upon the newspapers information or the news item which appeared in the 'Current' as mentioned by the hon. Member. I can only rely upon the State Government's information. It is a State Government subject and the State Government has reported that no epidemics have taken place in that State and no cattle death had taken place. As far as the strike of the veterinary doctors is concerned, it is true that they went on strike for some time and they wanted some higher pay. The State Government has decided to wait for the report of the Fourth Pay Revision Committee and only after the recommendations are received their pay scales revision will be considered. The State Government has also appointed a Cabinet Sub-Committee to go into this question. Now, they have withdrawn the strike. But apart from the strike and other things, I can assure the hon. Member that no cattle death has taken place in that State.

DR. FAROOQ ABDULLAH: The hon. Minister says that no cattle death has taken place due to epidemics. Some cattle must have died.

सम्यक् महोदय : हिन्दी का "नो"

जी होता है ।